

**(2025) 05 DEL CK 0860**

**In the Delhi High Court**

**Case No :** Writ Petition (Crl) No. 1543 Of 2025 & Criminal Miscellaneous  
Application No. 14341 Of 2025

Yogesh Bansal @ Kake

APPELLANT

Vs

State (Nct Of Delhi)

RESPONDENT

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**Date of Decision :** 08-05-2025

**Acts Referred:**

Indian Penal Code , 1860 — Section 302, 307  
Arms Act, 1959 — Section 25, 27

**Citation :** (2025) 05 DEL CK 0860

**Hon'ble Judges :** Girish Kathpalia, J

**Bench :** Single Bench

**Advocate :** Siddharth Yadav, Rupali Bandhopadhyia

**Final Decision :** Disposed Of

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## **Judgement**

Girish Kathpalia, J

1. Petitioner seeks to be released on parole in case FIR No. 499/2013 of PS Vijay Vihar for offence under Section 302/307 IPC and Section 25/27 Arms Act.

2. It is pointed out by learned ASC that the petitioner has concealed that his application for grant of furlough is already pending before another bench of this court vide W.P.(Crl.) 822/2025.

3. Learned counsel for petitioner does not dispute that he did not disclose about the pendency of furlough petition but submits that the two operate in different spheres. But in my considered view, the pendency of furlough petition ought to have been disclosed in the present petition.

4. The petitioner having concealed a relevant fact as mentioned above, the petition is liable to be summarily dismissed. But, in any case, decision of the competent authority is awaited.

5. Counsel for petitioner submits that he filed parole application before the

Competent Authority on 01.05.2025. If that be so, the application be decided by the Competent Authority in accordance with law.

6. The petition is dismissed. Pending application stands disposed of. However, petitioner may again approach this court depending upon decision, or even indecision of the competent authority.